

IN THE COURT OF SH VIMAL KUMAR YADAV, SPECIAL JUDGE (PC ACT), CBI-01,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs Phillip Toppo etc.

Case No.12/2019

19.08.2020

Present : Ms. Bindu, Ld. PP for CBI.

Sh. Hitender Kapur, Ld. Counsel for accused, Ashok Jain, Lal Mani.

Sh. Chetanya Puri, LAC for accused Mohan Lal.

Sh. Balwinder Singh , LAC for accused Surjeet Singh.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by
Sh. Sudhir Kumar, Reader of this court.

This is a contested matter at the stage of prosecution evidence. In view of the circular
No. Power/Gaz./RADC/202/E-7784-7871 dated 30.07.2020 issued by Ld. District & Sessions Judge-cum-
Special Judge (PC Act) (CBI), RADC, New Delhi, pursuant to Order No. 26/DHC/2020 dated 30.07.2020 of
Hon'ble High Court of Delhi, New Delhi, evidence cannot be recorded. Accordingly, case is adjourned for
PE on **22.09.2020**.

A copy of this order be also sent to the Computer Branch for uploading on the official
website.


(Vimal Kumar Yadav)

Special Judge (PC Act), CBI-01,
Rouse Avenue District Court, New Delhi

19.08.2020

IN THE COURT OF SH VIMAL KUMAR YADAV, SPECIAL JUDGE (PC ACT), CBI-01,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs Phillip Toppo etc.

Case No.89/2019

19.08.2020

Present : Ms. Bindu, Ld. PP for CBI.

Sh. Hitender Kapur, Ld. Counsel for accused Ashok Jain, Ashok Chikkara, Ram Chander Arora and R.S.Sandhu.

Sh. Chetanya Puri, LAC for accused Mohan Lal.

Sh. Balwinder Singh , LAC for accused Surjeet Singh.

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(Vimal Kumar Yadav)

Special Judge (PC Act), CBI-01,

Rouse Avenue District Court, New Delhi

19.08.2020

